SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).15147/2025

[Arising out of impugned final judgment and order dated 16-01-2025 in LPA No.38/2025 passed by the High Court of Delhi at New Delhi]

TIRUPATI NARASHIMA MURARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION and I.R.

Date: 15-07-2025 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Mr. Hari Shankar Jain, Adv.

Mr. Vishnu Shankar Jain, AOR

Mr. Parth Yadav, Adv.

Ms. Marbiang Khongwir, Adv.

Ms. Khushboo Tomar, Adv.

Ms. Mani Munjal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

- 1. Learned counsel for the petitioner seeks to withdraw this petition with liberty to file a Writ Petition wherein he wishes to make a wider prayer for reforms in respect of the political parties on different counts.
- 2. Permission, as prayed for, is granted.
- 3. The Special Leave Petition is, accordingly, dismissed as withdrawn with liberty as aforementioned.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR